

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 128 OF 2016 & IA NO. 337 OF 2018
APPEAL NO. 199 OF 2016 & IA NO. 202 OF 2018
APPEAL NO. 234 OF 2016 & IA NO. 338 OF 2018
APPEAL NO. 235 OF 2016 & IA NO. 339 OF 2018
APPEAL NO. 253 OF 2016 AND IA NO. 340 OF 2018
AND
APPEAL NO. 254 OF 2016 & IA NO. 341 OF 2018

Dated: 9th March 2018

**Present: Hon'ble Mr. B. N. Talukdar, Technical Member (P&NG)
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Gail (India) Ltd.

.... Appellant(s)

Versus

Petroleum & Natural Gas Regulatory Board

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Ajit Pudussery
Mr. Ajeet Singh Verma

Counsel for the Respondent(s) : Mr. Sumit Kishore

Mr. Prashant Bezboruah
(for A. Nos. 234/16, 235/16 and 253/16)

Mr. R. Kaul
(for A. No. 254/16)

ORDER

IA Nos. 337, 202, 338, 339, 340 & 341 of 2018

(Appls. for condonation of delay in filing rejoinder)

The instant applications are filed by the Applicant/Applicant for condonation of delay in filing rejoinders.

We have heard learned counsel for the appellant and learned counsel for the respondents.

Learned counsel for Respondent No.1, at the outset, fairly submitted that he does not have any objection for condoning the delay in filing rejoinders. In the light of this statement and for the reasons stated in the application, the same may be accepted and delay may be condoned.

The submission made by learned counsel for Respondent No.1 as stated above is placed on record.

The delay in filing rejoinders has been explained satisfactorily. Sufficient cause has been shown in the applications. The same is accepted. Delay in filing rejoinders is condoned. Applications are disposed of.

APPEAL NOS. 128, 199, 234, 235, 253 & 254 OF 2016

It is represented by learned counsel for the parties that pleadings are complete.

List these matters for hearing on **18.05.2018.**

(Justice N. K. Patil)
Judicial Member

tpd/vg

(B. N. Talukdar)
Technical Member (P&NG)